**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL, KOLKATA**

REGIONAL BENCH – COURT NO.3

**Excise Appeal No. 79788 of 2018**

(Arising out of Order-in-Appeal No.167/BOL/CT(Audit-II)2018-19 dated 01.06.2018 passed by Commissioner of Central Tax (Appeal), Audit-II.

**M/s GE Power India Ltd. (Formerly known as M/s. Alstom India Ltd.)**
Durgapur, Dist. Burdwan,
West Bengal-713216 **Appellant**

*VERSUS*

**Commissioner of Central Taxes (Appeal), Kolkata-II**
Bamboo Villa (5th Floor)
169, A. J. C. Bose Road, Kolkata-700014

**Respondent**

**APPERANCE:**
None for the Appellant
Shri A. Roy, Authorized Representative for the Respondent

**CORAM:**
**HON'BLE SHRI P.K.CHOUDHARY, MEMBER (JUDICIAL)**
**HON'BLE SHRI RAJU, MEMBER (TECHNICAL)**

DATE OF E-HEARING : 30.07.2021

**FINAL ORDER NO. 75484/2021**

**ORDER**

Appellant-assessee has filed a copy of Form No.SVLDRS-4, which is discharge Certificate for full and final settlement of Tax Dues of M/s. GE Power India Ltd. (Formerly known as M/s. Alstom India Ltd.) under Section 127 of the Finance (No.2) Act, 1994 read with Rule 9 of **Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019** and prays for withdrawal of their appeal. Accordingly, the appeal of the appellant is dismissed as withdrawn under Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019.

Sd/-

**(P. K. Choudhary)**
**Member (Judicial)**

**Sd/-**
**(Raju)**
**Member (Technical)**

**Pooja**